IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.08
C.P.(IB) No.43/BB/2023

IN THE MATTER OF:

KL Hi-Tech Secure Private Limited	...	Petitioner
Vs		
GA Software Technologies Private Limited	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.02.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Ms. Punthi Shah
For the Respondent	:	Ms.Karishma N
		Ms.Suja Surendran

ORDER

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. In compliance to the order dated 05.02.2024, the Respondent Counsel has filed the written submission vide Dy.No.975 dated 13.02.2024 and also memo vide Dy. No.987 dated 13.02.2024 and the same are taken on record.
3. **Order Reserved.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Gayathri